

Bench- II

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CA(CAA) NO.206/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st August 2017, 10.30 A.M

Name of the Company		Stylo Graphics Pvt Ltd & 3 Ors.	
Under Section		230-232 Am	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. D. N. Sharma)
Mr. T. Khaitan) Advocate

Dy
31/8/17

ORDER

Ld. Lawyer on behalf of the petitioner is present.

Petition filed under Section 230-232 of Companies Act, 2013. In the instant application, the order has been passed on 16.08.2017. Meanwhile, the matter has been listed "On Mentioning" by the Ld. Lawyer appearing on behalf of the petitioner, submitted that there are certain changed circumstances in the company and in view of that the date and time of the meeting which was earlier given in the order is required to be changed.

I have seen the records and heard the petitioner at length. It is found that after incorporation of the required changes, it is not going to change the nature of the order passed earlier. Hence, the prayer of the petitioner is allowed in view of the changed circumstances only to the extent of change of date and time of the meeting for conducting the meeting of the company's shareholders and creditors of the company. Accordingly, the following changes are made which will be considered as part and parcel of the order dated 16.08.2017.

- (a) In paragraph (1) of the order at page 5 the date of the meeting of the equity shareholders of the applicant No.1 shall be convened on Friday, November 3, 2017 at 3 p.m.
- (b) In paragraph (2) of the order at page 6, the date of the meeting of the equity shareholders of the applicant No.2 shall be convened on Friday November 3, 2017 at 3.15 p.m.

- (c) In paragraph (3) of the order at page 6, the date of the meeting of the equity shareholders of the applicant No.3 shall be convened on Friday, November 3, 2017 at 3.30 p.m.
- (d) In paragraph (4) of the order at page 6, the date of the meeting of the equity shareholders of the applicant No.4 shall be convened on Friday, November 3, 2017 at 3.45 p.m.
- (e) In paragraph (5) of the order at page 6, the date of the meeting of the secured and unsecured creditors, if any, of the applicant companies shall be convened on Friday, November 3, 2017 between 4 to 5 p.m.
- (f) In paragraph (14) of the order at page 8 of the following be added:
The quorum for meetings of secured creditors and unsecured creditors, if any, of the applicant companies be 1 (one) person present in person or by proxy.

sd/-
MANORAMA KUMARI
MEMBER(J)